

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/3193/2020**

This the 10<sup>th</sup> day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mr. Gurnam Singh

.....Applicant

(Advocate:- Mr. A.R. Khan-Not Present)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R**

**[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

This TA (TA No.61/3193/2020) arises out of WP (C) No. 1600/2019, wherein relief is claimed against J&K State Road Transport Corporation. This Tribunal does not have jurisdiction in respect of the employees of J&K State Road Transport Corporation. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**